

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
IA No. 15/JPR/2024
CP No. (IB)- 50/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Riddisiddhi Bullions Ltd.

.... Financial Creditor

Versus

FS Housing Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Raju M. Jain, Adv.

For the Corporate Debtor : Bhrigu Sharma, Adv.
Himanshu Kaushik, Adv.

ORDER

Heard Mr. Raju M. Jain, Adv. appearing on behalf of the Petitioner. Mr. Bhrigu Sharma, Adv. along with Mr. Himanshu Kaushik, Adv. appearing on behalf of the Respondent. It is submitted by both the learned counsels that settlement talks are undergoing. The matter may be settled amicably between the parties. In the interest of justice, list the matter on 03.06.2024.


sd-

(Rajeev Mehrotra)
Technical Member


sd-

(Deep Chandra Joshi)
Judicial Member

April 30, 2024